केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 989/GT/2025 Date: **1st October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for Solapur Super Thermal Power Station Stage-II (2x660 MW) for the period 1.4.2019 to 31.3.2024.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.10.2026**:

a) *The Petitioner to comply with all the directions given by the Commission vide order dated 2.8.2024 in Petition no. 246/GT/2021.*

b) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*

c) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

d) *Copy of the original Investment Approval (IA) and Revised Cost Estimate (RCE), along with an item-wise detailed break-up in conformity with Form-B under the 2019 Tariff Regulations.*

e) *Provide year wise reconciliation between approved RCE cost, approved capital cost upto COD of the station and item claimed under Additional capitalization for the period 2019-24 and closing capital cost as on 31.3.2024, along with approval for any increased cost, if applicable.*

f) *Reconcile initial spares prior to and during the 2019-24 tariff period within 4% of plant and machinery cost in compliance with Regulation 23(a) of the 2019 Tariff Regulations.*

g) *In respect of cost of IT equipment & software and freehold land as considered at Form-12, the Petitioner shall furnish following additional details in respect of each year of the tariff period:*

Accrual Basis

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					

Closing cost					
Average cost					

Undischarged Liability

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

h) Reconcile claimed opening undischarged liability (as on 1.4.2019) with closing undischarged liabilities mentioned in order dated 2.8.2024 in Petition No. 246/GT/2021.

i) A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

j) Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.

k) Furnish Auditor certified (with UDIN) Form-J, Form-S, water charges claimed and security expenses claimed.

l) Provide excel computation of water charges claimed.

m) The Auditor certified Form 15 and 15A submitted is not matching with the Excel sheet submitted. The Petitioner to provide revised Appendix-I linking all the details and reconcile the same with auditor certified copies of the Form-15. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.

n) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.

2. The Respondents shall file their replies by **15.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents